

ganisation, in regard to various aspects of development such as preparation of Master Plans for Regional towns, development of road network, water supply, drainage, and flood control measures. This has helped in curbing unauthorised speculation in land and preventing haphazard urban development along the major roads which converge on Delhi.

Implementation of Arbitrator's Award on services conditions and revision of pay scales of Employees of N.F. Corps

45. SHRI R. P. DAS : Will the MINISTER OF EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the employees of the National Fitness Corps are demanding the expeditious implementation of the arbitrator's award on their service conditions and revision of their pay scales ; and

(b) if so, the steps taken by Government to meet these demands ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) The only matter under reference to arbitration is the demand of the instructions of the National Fitness Corps for an upward revision of their pay scales, prior to their transfer to the States and Union Territories.

(b) Necessary action will be taken as soon as the arbitrator's award is received.

Legislation to set up National Road Safety Council

46. SHRI G.Y. KRISHAN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any proposal under consideration of Government to contemplate legislation to set up National Road Safety Council ;

(b) whether any Study Group has also been asked by Government to advise in this regard ; and

(c) if so, the main features thereof ?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) to (c). The Study Group on Road Safety appointed by the Government to go into the causes of road accidents in this country and suggest preventive measures has, *inter-alia*, made the following recommendations :—

- (i) For planning and directing roads safety activities on a sustained basis throughout the country a National Road Safety Council should be constituted as a statutory body through a Parliamentary enactment.
- (ii) State Road Safety Councils should be created as counter-parts of the National Road Safety Council for coordinating the activities of the various Departments dealing with road safety.
- (iii) District Road Safety Councils should be constituted to coordinate the activities of official and non-official bodies concerned with road safety in the districts.
- (iv) A non-lapsing Road Safety Fund should be created for the working of the National Road Safety Council and its resources built up from membership fee donations, diversion of 20 per cent of the Central Road Fund revenue exclusively for its use and a contribution of 10 per cent of the insurance premia on motor vehicles.
- (v) Traffic Engineering Divisions should be set up in all State PWDs and in Municipal Corporations/Committees of the large sized cities. These Divisions, besides feeding the State Road Safety Councils with the necessary data, will be working under their guidance and supervision for improving the existing conditions and providing built-in safety on new roads and locations. The recommendations of the Group are under consideration.